

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 6594/Del/2017
Assessment year 2013-14**

DCIT, Circle 1(3)(1), (International Taxation), New Delhi.	vs	M/s Giesecke & Devrient 3SAB, Plot No. 57, Sector 44, Gurgaon, Haryana 122003 (PAN: AAOCS1204R)
(Appellant)		(Respondent)

**Department by: Shri M. Barnwal, Sr. DR
Assessee by: None**

Date of hearing : 17.02.2021

Date of pronouncement : 17.02.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the Revenue is directed against the order of learned Commissioner of Income Tax(A)-42, New Delhi dated 26.07.2017 and pertains to assessment year 2013-14.

2. The learned counsel for the assessee, vide letter dated 02.02.2021 has requested for withdrawal of the appeal and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. It was, accordingly, prayed for withdrawal of the appeal filed by the Revenue.

3. Learned Senior DR has no objection.
4. In view of the above, the appeal of the Revenue is dismissed as withdrawn, as having become infructuous.
5. In the result, the appeal of the Revenue is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 17th February, 2021.

Sd/-

**(K.N. CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar